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COMMITTEE ON GOVERNMENT ASSURANCES (2018-2019)

SIXTEENTH LOK SABHA

EIGHTY-EIGHTH REPORT

REVIEW OF PENDING ASSURANCES PERTAINING
TO THE MINISTRY OF MICRO, SMALL AND
MEDIUM ENTERPRISES

(Presented to Lok Sabha on 08 January, 2019)



LOK SABHA SECRETARIAT NEW DELHI

January, 2019/Pausha, 1940 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES* (2018-2019)

Dr. Ramesh Pokhriyal "Nishank" — Chairperson

MEMBERS

- 2. Shri Rajendra Agrawal
- 3. Shri Anto Antony
- 4. Shri Tariq Anwar
- 5. Shri E.T. Mohammed Basheer
- 6. Prof. (Dr.) Sugata Bose
- 7. Shri Naranbhai Bhikhabhai Kachhadiya
- 8. Shri Bahadur Singh Koli
- 9. Shri Prahlad Singh Patel
- 10. Shri A.T. (Nana) Patil
- 11. Shri C. R. Patil
- 12. Shri Sunil Kumar Singh
- 13. Shri K.C. Venugopal
- 14. Shri S.R. Vijayakumar
- 15. Vacant

SECRETARIAT

- Shri N.C. Gupta Joint Secretary
 Shri P.C. Tripathy Director
- 3. Shri S.L. Singh Deputy Secretary

^{*} The Committee has been re-constituted w.e.f. 01 September, 2018 vide Para No. 7305 of Lok Sabha Bulletin Part-II dated 10 September, 2018.

COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES* (2017-2018)

Dr. Ramesh Pokhriyal "Nishank" — Chairperson

MEMBERS

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- 3. Shri Anto Antony
- 4. Shri Tariq Anwar
- 5. Prof. (Dr.) Sugata Bose
- 6. Shri Naranbhai Bhikhabhai Kachhadiya
- 7. Shri E.T. Mohammed Basheer**
- 8. Shri Bahadur Singh Koli
- 9. Shri Prahlad Singh Patel
- 10. Shri A.T. Nana Patil
- 11. Shri C. R. Patil
- 12. Shri Sunil Kumar Singh
- 13. Shri K.C. Venugopal
- 14. Shri S.R. Vijayakumar
- 15. Vacant

SECRETARIAT

Shri U.B.S. Negi — Joint Secretary
 Shri P.C. Tripathy — Director
 Shri S.L. Singh — Deputy Secretary

^{*} The Committee has been re-constituted w.e.f. 01 September, 2017 vide Para No. 5800 of Lok Sabha Bulletin Part-II dated 18 September, 2017.

^{**} Nominated to the Committee *vide* Para No. 6261 of Lok Sabha Bulletin Part-II dated 08 January, 2018 *vice* Shri P.K. Kunhalikutty resigned on 02 January, 2018.

INTRODUCTION

- I, the Chairperson of the Committee on Government Assurances (2018-19), having been authorized by the Committee to submit the Report on their behalf, present this Eighty-Eighth Report (16th Lok Sabha) of the Committee on Government Assurances.
- 2. The Committee (2017-18) at their sitting held on 24 January, 2018 took oral evidence of the representatives of the Ministry of Micro, Small and Medium Enterprises regarding some of the pending Assurances from the 3rd Session to the 5th Session of the 16th Lok Sabha.
- 3. At their sitting held on 04 January, 2019 the Committee considered and adopted their Eighty-Eighth Report.
- 4. The Minutes of the aforesaid sittings of the Committee form part of this Report.
- 5. For facility of reference and convenience, the Observations and Recommendations of the Committee have been printed in bold letters in the Report.

New Delhi; 04 January, 2019 14 Pausha, 1940 (Saka) DR. RAMESH POKHRIYAL "NISHANK", Chairperson, Committee on Government Assurances.

REPORT

I. Introductory

The Committee on Government Assurances scrutinize the Assurances, promises, undertakings, etc., given by the Ministers from time to time on the floor of the House and report the extent to which such Assurances, promises, undertakings have been implemented. Once an Assurance has been given on the floor of the House, the same is required to be implemented within a period of three months. The Ministries/Departments of Government of India are under obligation to seek extension of time required beyond the prescribed period for fulfillment of the Assurance. Where a Ministry/Department are unable to implement an Assurance, that Ministry/Department are bound to request the Committee for dropping it. The Committee consider such requests and approve dropping, in case, they are convinced that grounds cited are justified. The Committee also examine whether the implementation of Assurances has taken place within the minimum time necessary for the purpose and the extent to which the Assurances have been implemented.

- 2. The Committee on Government Assurances (2009-10) took a policy decision to call the representatives of the various Ministries/Departments of the Government of India, in a phased manner, to review the pending Assurances, examine the reasons for pendency and analyze operation of the system prescribed in the Ministries/Departments for dealing with Assurances. The Committee also decided to consider the quality of Assurances implemented by the Government.
- 3. The Committee on Government Assurances (2014-15) decided to follow the well established and time tested procedure of calling the representatives of the Ministries/Departments of Government of India, in a phased manner and review the pending Assurances. The Committee took a step further and decided to call the representatives of the Ministry of Parliamentary Affairs also as all the Assurances are implemented through them.
- 4. In pursuance of the *ibid* decision, the Committee on Government Assurances (2017-18) called the representatives of the Ministry of Micro, Small and Medium Enterprises and the Ministry of Parliamentary Affairs to render clarification with regard to delay in implementation of the Assurances given during the period from the 3rd Session to the 5th Session of the 16th Lok Sabha. The Committee examined the following 03 Assurances at their sitting held on 24.01.2018:—

Sl. No.	SQ/USQ No. Dated	Subject
1.	USQ No. 939	Rapid Incubation Programme
	dated 16.07.2014	(Appendix-I)

Sl. No.	SQ/USQ No. Dated	Subject
2.	SQ No. 301 dated 15.12.2014 (Supplementary by Smt. Bhavana Pundalikrao Gawali, M.P.)	Development of MSMEs (Appendix II)
3.	USQ No. 1193 dated 07.12.2015	New MSMEs Policy (Appendix-III)

- 5. The Extracts from Manual of Practice and Procedure in the Government of India, Ministry of Parliamentary Affairs laying guidelines on the definition of an Assurance, the timelimit for its fulfillment, dropping/deletion and extension, the procedure for fulfillment, etc., besides maintenance of Register of Assurances and periodical reviews to minimize delays in implementation of the Assurances are reproduced at Appendix IV.
- 6. During Oral Evidence, reminding that the Ministries/Departments are required to implement an Assurance within a period of 3 months, the Committee pointed out the delay in fulfilling the Assurances. The Committee also enquired about the system of reviewing/monitoring implementation of the Assurances at any level in the Ministry and the details of meetings held in this regard. The Secretary, Ministry of Micro, Small and Medium Enterprises apprised the Committee that review of Assurances is indeed done in the Ministry.
- 7. Subsequently, 02 Assurances mentioned at Sl. Nos. 1 and 2 have since been implemented on 27.03.2018 and 18.12.2018 respectively.

Observations/Recommendations

8. The Committee note that out of the 3 Assurances of the Ministry of Micro, Small and Medium Enterprises examined by them, 2 Assurances mentioned at Sl. Nos. 1 and 2 have since been implemented on 27.03.2018 and 18.12.2018 respectively after a delay of 4 years while the remaining Assurance at Sl. No. 3 is pending for more than 3 years. The inordinate delay in fulfilment of the Assurances clearly indicates lackadaisical attitude of the Ministry in undertaking proper follow-up action once an Assurance has been given. It also reflects inadequate monitoring and follow-up action on the part of the Ministry. Since the utility and relevance of an Assurance are lost due to inordinate delay in fulfilment, the Committee recommend that the existing mechanism/system in the Ministry should be streamlined so as to avoid undue delays in fulfilment of the Assurances particularly the pending ones. The Committee also desire that the Ministry should adopt a pro-active approach and enhance the level of co-ordination with other Ministries/Departments concerned including the Ministry of Parliamentary Affairs for early/timely implementation of all the pending and future Assurances.

II. Review of Pending Assurance pertaining to the Ministry of Micro, Small and Medium Enterprises

9. In the succeeding paragraphs, the Committee deal with the remaining pending Assurance critically examined by them.

A. New MSME Policy

10. In reply to USQ No. 1193 dated 07.12.2015 regarding 'New MSME Policy' (Appendix III), it was stated that the Government had prepared a draft consultation paper on Micro, Small and Medium Enterprises (MSME's) Policy on which a large number of suggestions were received from various stakeholders. However, the draft paper has not yet been given the final policy shape and the details are yet to be worked out.

11. In their Status Note furnished in January 2018, the Ministry of Micro, Small and Medium Enterprises apprised the position with regard to fulfillment of the Assurance as under:—

"It has since been noted that the Department of IPP, Ministry of Commerce and Industry is drafting a Future Ready Industrial Policy. MSME being a part of Industry, the Ministry of MSME is providing its inputs related to MSME sector to the Department of IPP for incorporation. Steps are ebeing taken to finalize the MSME Policy at the earliest."

12. During Oral Evidence, the Secretary, Ministry of MSME further elaborated the position as under:—

"Sir, the Department of Industrial Policy and Promotion are preparing a general policy for the whole of Industry sector. MSME is a part of Industry. Large Industries are taken care of by the Department of Heavy Industries. The process of preparation of the policy has been started. MSME, being part of Industry, the Ministry of MSME would provide inputs related to the MSME sector to the Department of Industrial Policy and Promotion for incorporation."

13. The Committee enquired about the time by which the new Policy is likely to be finalised. The Secretary, Ministry of Micro, Small and Medium Enterprises responded during evidence as under:—

"Sir, we are constantly in touch with them."

14. To a pointed query as to whether any target has been set for the implementation of the Policy, the Secretary, Ministry of Micro, Small and Medium Enterprises submitted as under:—

"Sir, no exact target has been communicated to us. However, our aim is to provide inputs from our side. Therefore, we have sought 6 months time."

Observations/Recommendations

15. The Committee are concerned to note that the Assurance given in reply to USO No. 1193 dated 07.12.2015 regarding 'New MSME Policy' could not be fulfilled even after a lapse of more than 3 years. The Committee have been informed that the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry are drafting a policy for the whole of Industry Sector. Micro, Small and Medium Enterprises, being a part of Industry, the Ministry of Micro, Small and Medium Enterprises are providing their inputs relating to the MSME Sector to the Department of Industrial Policy and Promotion for incorporation in the Policy. The Committee have further been informed that no exact target date for finalisation of the Policy has been communicated to them. However, the Ministry have sought six months time for the purpose and apprised that steps are being taken to finalise the Policy at the earliest. Since the nodal Ministry in this case is the Ministry of Commerce and Industry and unless and until they complete the preparation of the policy, the Assurance will remain pending with the Ministry of Micro, Small and Medium Enterprises. This at least calls for more concerted efforts and better coordination between the Ministry of Micro, Small and Medium Enterprises and the Ministry of Commerce and Industry especially when the country needs to have an effective and contemporary MSME policy to further the interests of Micro, Small and Medium Enterprises sector which is the backbone of any economy and an engine of economic growth promoting equitable development for all. Further, Micro, Small and Medium Enterprises are typically more labour intensive than large corporates and they, therefore, provide tremendous employment potential at a low capital cost. In addition, Micro, Small and Medium Enterprises also contribute a major portion of the country's industrial production and exports and play a pivotal role in the development of the country's industrial economy. Thus, sooner the policy is prepared and implemented, the better is the overall condition of the country's economy. The Committee, therefore, recommend both the Ministries to scale up the level of efforts and coordination with all concerned in the matter and set a target date for preparation and implementation of the Policy. Observing that the Assurance has been pending since 2015, the Committee urge upon the Ministry of Micro, Small and Medium Enterprises to furnish a Part Implementation Report detailing the work done till now in the matter and ensure implement of the Assurance at the earliest.

III. Implementation Reports

16. As per the Statements of the Ministry of Parliamentary Affairs, Implementation Reports in respect of the Assurances given in reply to the following 02 SQs/USQs have since been laid on the Table of the House on the dates as mentioned against each:

Sl. No.	Sl. No. in the Table (Para No. 4)	SQ/USQ No. dated	Date of Implementation
(i)	Sl. No. 01	USQ No. 939 dated 16.07.2014 regarding 'Rapid Incubation Programme'	27.03.2018

Sl. No.	Sl. No. in the Table (Para No. 4)	SQ/USQ No. dated	Date of Implementation
(ii)	Sl. No. 02	SQ No. 301 dated 15.12.2014 (Supplementary by Smt. Bhavana Pundalikrao Gawali, M.P., Page No. 14) regarding 'Development of MSMEs'	18.12.2018

New Delhi; 04 January, 2019 14 Pausha, 1940 (Saka) DR. RAMESH POKHRIYAL "NISHANK", Chairperson, Committee on Government Assurances.

APPENDIX I

GOVERNMENT OF INDIA MINISTRY OF MICRO. SMALL AND MEDIUM ENTERPRISES

LOK SABHA UNSTARRED QUESTION NO. 939 ANSWERED ON 16.07.2014

Rapid incubation programme

939. SHRI NAGENDRA KUMAR PRADHAN:

Will the Minister of MICRO, SMALLAND MEDIUM ENTERPRISES be pleased to state:

- (a) whether the National Small Industries Corporation has been organizing Rapid Incubation Programme in the country;
 - (b) if so, the details thereof along with the salient features of the programme;
- (c) the extent to which the said programme has been able to obtain its objectives and the number of youths benefited under the said programme in various parts of the country including Odisha during each of the last three years and the current year;
- (d) whether the NSIC Model of Rapid Incubation has been well received by any developing country across the world; and
 - (e) if so, the details in this regard?

ANSWER

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI KALRAJ MISHRA): (a) to (c) Madam, National Small Industries Corporation Limited (NSIC), a public sector undertaking under the administrative control of the Ministry of Micro, Small and Medium Enterprises (MSME) has been organizing Rapid Incubation Programme in the country. The salient features of Rapid Incubation Training Programme of NSIC are self-employment generation and skill development, providing opportunity to first generation entrepreneurs to acquire skills for enterprise building and integrated support by way of providing hands-on-training and entrepreneurship development.

The programme has been started on pilot basis at certain places, where the objectives of training the youth for self employment has been successfully achieved. The number of youth benefited under this programme in various parts of the country including Odisha during last three years are as under:

Year	No. of youth benefited	
2011-12	2900	
2012-13	3984	
2013-14	3502	

(d) & (e) NSIC's model of Rapid Incubation is well received by developing countries. A number of delegations visited the centres in the last years expressed their desire to set up similar centres in their country. NSIC has set up the Incubation Centres in Ethiopia & Burundi. Setting up of such Centres at Rwanda, Burkina Faso, Mozambique, Gambia, Zimbabwe, Gabon, Egypt and Libya are under process.

APPENDIX II

GOVERNMENT OF INDIA MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

LOK SABHA STARRED QUESTION NO. 301 ANSWERED ON 15.12.2014

Development of MSMEs

301. SHRI RAVINDRA KUMAR PANDEY: SHRI RAMA KISHORE SINGH:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) the details of the schemes under implementation for the development of the Micro, Small and Medium Enterprises (MSMEs) in the country;
- (b) whether the Government invites applications for financial assistance/loans from the entrepreneurs willing to set up and develop MSMEs;
- (c) if so, the details thereof along with the number of applications for availing bank loans/assistance received/approved and rejected during each of the last three years and the current year, State-wise;
- (d) the number of applications still pending with the Government along with the reasons therefore; and
- (e) the steps taken by the Government to expedite the clearance of pending applications?

ANSWER

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI KALRAJ MISHRA): (a) to (e) A statement is laid down on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (E) IN RESPECT OF LOK SABHA STARRED QUESTION NO. 301 FOR ANSWER ON 15.12.2014

- (a) The Ministry of MSME is implementing a number of important schemes to set up and develop Micro, Small and Medium Enterprises (MSMEs) in the country. Major schemes/programmes includes (i) Credit Guarantee Scheme for Micro and Small Enterprises, (ii) Credit Linked Capital Subsidy Scheme (CLCSS), (iii) Prime Minister's Employment Generation Programme, (iv) Micro & Small Enterprises-Cluster Development Programme (MSE-CDP), (v) Market Development Assistance (MDA) Scheme, (vi) National Manufacturing Competitiveness Programme (NMCP) etc.
- (b) Setting up of MSME unit is an individual endeavour for which Banks/Financial Institutions are providing loans to MSMEs after ascertaining project viability,

feasibility etc. Under Prime Minister's Employment Generation Programme (PMEGP) implemented by the Ministry of MSME, the Government provides margin money subsidy for setting up of new units. Further, in order to develop the MSMEs, the Ministry provides financial assistance through schemes like Prime Minister's Employment Generation Programme, Credit Guarantee Scheme, Credit Linked Capital Subsidy Scheme (CLCSS), MSE-Cluster Development Programme (MSE-CDP), etc.

- (c) The State-wise details of the flow of bank loans to Micro and Small Enterprises (MSEs) by Scheduled Commercial Banks and the corresponding number of beneficiary accounts from year ending March 31, 2011 to year ending March 31, 2013 are given in Annex.—A. The financial assistance provided to MSMEs and the number of units assisted under CLCSS is given in Annex.—B. The data on the number of Guarantee Applications received and aproved by Credit Guarantee Fund Trust for Micro and Small Enterprises under the Credit Guarantee Scheme is furnished at Annex.—C. The data on the number of applications for availing margin money received, approved [by District Level Task Force (DLTF)] and rejected (by banks) under PMEGP (Prime Minister's Employment Generation Programme) are furnished at Annex.—D.
- (d) The Status of pending applications in respect of Major Schemes of the Ministry is given below:
 - * Under the PMEGP a total of 71,171 applications are pending throughout the country as on 30.11.2014 and these are being placed before the District Level Task Forces (DLTFs).
 - * Under the CLCSS the eligible applications of each quarter are settled by the end of the next quarter as per the guidelines of the Scheme. At present no application of the quarter ending 30.9.2014 (which are to be settled by 31.12.2014) are pending. For the quarter ending 31.12.2014, a total of 217 applications (as on 30.11.2014) have been received and are being processed. These are to be settled by 31.03.2015.
 - * Under the Credit Guarantee Scheme as on November 30, 2014 total number of guarantee applications pending are 13879. This includes 5397 guarantee applications lodged by the RRBs. In the light of the amalgamation of number of Regional Rural Banks during 2012-13 and 2013-14, the guarantee applications from the RRBs are temporarily kept on hold for want of completion of certain formalities from the RRBs. Further, under the exit policy and for suspension of guarantee approvals for registered MLIs of CGTMSE, 4917 approvals of guarantee application of the MLIs with NPA percentage over 15% in terms of the guarantees issued have also been kept on hold. Balance number of 3565 guarantee applications is pending for approval which has been received very recently and is being processed.
- (e) In order to expedite the clearance of pending applications, on line filing and disposal of applications have been introduced in case of all the major Schemes of

the Ministry. To expedite the timely sanctioning of loans under PMEGP as well as their disbursal by banks a 'District Level Advisory Committee' has been constituted under the Chairmanship of the Member of Parliament of the district for monitoring of the PMEGP Scheme. The process is periodically monitored at the national level by a monitoring committee for PMEGP.

ANNEXURE A

State-wise details of the flow of bank loans to Micro and Small Enterprises (MSEs) by Scheduled Commercial Banks and the corresponding number of beneficiary accounts from year ending March 31, 2011 to year ending March 31, 2013 (Accounts as Actual, Balance Outstanding in Thousands)

State/Union Territories	March-2011	1-2011	March-2012	-2012	March-2013	-2013
I	No. of	Balance	No. of	Balance	No. of	Balance
	Accounts	S/O	Accounts	S/O	Accounts	S/O
1	2	3	4	5	9	7
Andaman & Nicobar Island	11320	2126499	5591	2646065	7982	3493316
Andhra Pradesh	833075	290570528	1022789	381286265	1069894	474767028.7
Arunachal Pradesh	13312	1797606	7955	2592117	9686	3348456
Assam	162503	37538357	157547	52913153	160774	70772499.12
Bihar	347007	43848939	406671	72732191	434292	89140132.48
Chandigarh	59382	43428748	28411	45310604	32216	63981735.3
Chhattisgarh	154851	56416921	145320	69698314	137606	96340309.46
Dadra & Nagar Haveli	1110	1149330	1311	1564394	1933	1894093.626
Daman & Diu	1585	1759899	1055	1636084	1196	2370275.768
Delhi	215545	368773365	274073	421592701	257667	549419397.2
Goa	50184	22226406	37516	21781918	41563	26241966.02

1	2	3	4	5	9	7
Gujarat	501530	322636439	543300	347330031	564840	474946927.8
Haryana	220114	142883578	212101	168533371	262411	244682902.2
Himachal Pradesh	115213	40844407	80024	43219782	92601	50494785.1
Jammu & Kashmir	143598	44570632	135930	57258101	178317	66976013.74
Jharkhand	194535	72087239	200433	76294492	218913	96315813
Karnataka	720445	264318729	695526	275628811	739239	349207360.6
Kerala	471128	144543612	488276	192980680	523443	231411300.6
Lakshadweep	592	4521052	813	75069	876	95120
Madhya Pradesh	350756	108093564	443676	137036765	468488	198190565.7
Maharashtra	963587	1083875953	1037466	1006192501	1439516	1277025420
Manipur	7180	1176565	7301	2056110	8485	2999337
Meghalaya	15065	4197846	10469	3663002	13207	5816183.29
Mizoram	6139	1339089	4085	1507846	4871	2485621
Nagaland	13545	1714544	7925	3084142	12644	4617201
Orissa	349448	96982925	397910	112802687	434656	123853123.7
Pondicherry	16981	5322801	25178	7544568	36107	13955700.24

6872087437	11186052	5276845842	9858093	4785271997	9301675	All India
396842679.9	611833	324879914	608662	315257372	626718	West Bengal
75683221.14	103978	50543661	106360	39904111	109654	Uttarakhand
429307202.2	808800	333234512	859415	274181222	786283	Uttar Pradesh
9470419	26465	6488753	25357	3575873	17928	Tripura
799920166.2	1663148	605777487	1141589	570899598	1062984	Tamilnadu
3043960.45	4294	4221937	7434	2277853	9215	Sikkim
283629211.6	497298	191284456	456942	155781798	434992	Rajasthan
349347992.2	316603	251453358	273682	214648597	314171	Punjab
7	9	5	4	3	2	1

 $\begin{tabular}{ll} ANNEXURE & B \\ Number of Beneficiary Units and the amount of Subsidy sanctioned under \\ CLCSS year-wise (from 2011-12 to 2014-15) \\ \end{tabular}$

Year	Number of beneficiary Units	Amount of subsidy sanctioned (in Rs. lakh)
2011-12	3248	21166
2012-13	5713	34378
2013-14	6279	42149
2014-15*	5669*	
	32545*	

^{*} till 30.11.2014

ANNEXURE C

ANNEX REFERRED TO IN REPLY TO PART (c) IN RESPECT OF LOK SABHA STARRED QUESTION NO. *301 FOR ANSWER ON 15.12.2014

Number of Guarantee Applications received and approved by Credit Guarantee Fund Trust for Micro and Small Enterprises

Sl. No.	Particulars	2011-12	2012-13	2013-14	2014-15*
1.	Number of Applications received	256592	321280	404795	245079*
2.	Number of Applications approved	243981	288537	348475	273789*

^{*}as on November 30,2014

Actual may vary due to intervening cancellations/modifications.

The reason for approvals being more than the received, in some places, is due to spillover of proposals received from the previous year/month.

ANNEXURE D State-wise number of applications received, approved by District Level Task Force (DLTF) and rejected by Banks under Prime Minister's Employment Generation Programme (PMEGP) Year-wise (from 2011-12 to 2014-15)

SI.	Name of the	20	2011-12		20	2012-13		20	2013-14		2014-1	2014-15 (up to 30.11.14)	11.14)
No.	No. States/UTs	No. of appl. Received a	No. of appl. approved by DLTFC	No. of appl. rejected by Banks	No. of appl. Received	No. of appl. approved by DLTFC	No. of appl. rejected by Banks	No. of appl. received	No. of appl. approved by DLTFC	No. of appl. rejected by Banks	No. of appl. received	No. of appl. approved by DLTFC	No. of appl. rejected by Banks
-	2	3	4	5	9	7	8	6	10	11	12	13	14
1.	UT Chandigarh	81	57	4	192	174	22	272	269	47	162	107	0
2.	Delhi	2358	1012	399	2502	825	300	2248	1026	616	1838	787	4 4
3.	Haryana	685	155	80	2845	1823	164	5498	4136	759	4000	2410	104
4.	Himachal Pradesh	2793	1546	299	2640	1170	180	4560	3065	171	2874	1498	0
5.	J&K	10544	2444	35	0	0	0	11272	6659	458	7662	2594	0
9	Punjab	253	0	35	3633	916	304	4693	3660	1843	4565	3275	363
7.	Rajasthan	8208	4783	2160	8965	2960	1299	9092	7293	1668	9038	6225	0
8	A&N Islands	314	279	0	320	308	0	375	331	32	0	0	0
9.	Bihar	12367	11577	0	17477	15656	48	19038	11920	0	14538	2370	0
10.	Jharkhand	7501	5389	0	9084	8029	0	12468	8437	0	12983	7093	99
11.	Orissa	20526	7694	0	17665	6471	0	23047	13800	0	24348	11879	0
12.	West Bengal	0	0	0	60209	15908	0	71373	25034	2145	26761	14422	0
13.	Andhra Pradesh	1849	13	70	14562	4035	3047	16838	7595	124	10257	1650	0

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(प्रश्न 301)

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): अध्यक्ष महोदया, मैं आपके माध्यम से पूछना चाहता हूं कि क्या सरकार झारखण्ड में प्रायरिटी लेंडिंग स्कीम के तहत कृषि आधारित उद्योग एवं सूक्ष्म-लघु उद्योगों के विकास के लिए क्या कार्य किए जा रहे हैं? सरकार द्वारा निर्धारित लक्ष्य को शत-प्रतिशत हासिल करने के लिए और एमएसएमईडी एक्ट, 2006 के दिशा-निर्देशों का अनुपालन कराने हेतु संबंधित विभाग एवं बैंक्स को उत्तरदायी बनाने के लिए, उनको दिण्डत करने के लिए प्रभावी कानून बनाने की बात है।

लघु उद्यमियों के पेंडिंग आवेदन और स्वीकृत आवेदन का शीघ्र से शीघ्र निष्पादन हो। यदि हां, तो यह कब तक किया जायेगा और यदि नहीं किया गया है तो इसकी पूरी जानकारी क्या है?

श्री कलराज मिश्र: महोदया, माननीय सदस्य ने सूक्ष्म, लघु और मध्यम उद्योग के संबंध में, उनके विकास के बारे में, उनकी स्थापना के बारे में बड़े विस्तार से प्रश्न किया है और मैंने पूरे विस्तार के साथ उसका उत्तर भी दिया है। उसमें उन्होंने झारखंड के बारे में विशेष रूप से जानकारी प्राप्त करनी चाही है। कृषि पर आधारित छोटे-छोटे उद्यमों के विकास के लिए मंत्रालय क्या करने जा रहा है, इस संबंध में उन्होंने प्रश्न पूछा है।

दूसरा प्रश्न पूछा है कि जो अस्वीकृत हुए हैं या पेंडिंग एप्लीकेशंस हैं, उनके निपटान के लिए क्या किया? मैं कहना चाहूंगा कि झारखंड में वैसे पूरे लघु उद्यमियों की संख्या छ: लाख से ऊपर है, जिसमें पंजीकृत केवल 14 हजार हैं और इसमें लगातार जो भी काम होता है, वह चूंकि व्यक्तिगत प्रयास के आधार पर ही होता है। जो भी सूक्ष्म, लघु और मध्यम उद्योग के अंतर्गत चीजें आयेंगी, उनके मापदंड के आधार पर निश्चित रूप से उन्हें स्वीकृत किया जायेगा और सरकारी स्तर पर दी जा रही सुविधाएं जो विशेष रूप से संयंत्र की दृष्टि से होती है, उसके लिए स्वीकृति प्रदान भी की जायेगी।

जहां तक पेंडिंग एप्लीकेशंस के निराकरण का प्रश्न है, मैं बताना चाहूंगा कि मंत्रालय की तरफ से चाहे बैंक के द्वारा ऋण लेने का प्रश्न होगा, उसमें दी गई एप्लीकेशंस होंगी, चाहे क्रेडिट लिंक कैपिटल सब्सिडी स्कीम के अंतर्गत दी गई होंगी, सभी का निपटान हमने तीन महीने के अंतर्गत ऑनलाइन कर दिया और लगभग सब पूर्ण हो गये हैं और उसकी प्रक्रिया हमने इस तरीके से प्रारम्भ की है कि सारी एप्लीकेशंस आ जायेंगी, ऑनलाइन होंगी और उन्हें निपटाने में किसी प्रकार की कठिनाई नहीं होगी।

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): अध्यक्ष महोदया, जैसा कि मंत्री जी ने बताया कि वर्तमान में झारखंड प्रदेश और बिहार में ऐसा देखने को मिला है कि कृषि आधारित या छोटे उद्योग बंदी के कगार पर हैं, चूंकि सरकारी बैंक के द्वारा ऋण की व्यवस्था करने की बात है या उन्हें और भी सपोर्ट मिलने की बात है, उसमें उन्हें काफी कुछ मिलता नहीं है। जैसा अभी मंत्री जी ने कहा कि तीन महीने में सबका निपटान कर दिया है। हमें इस बात की खुशी है, लेकिन वर्तमान में इसकी स्थित बहुत बुरी है। में मंत्री जी से निवेदनपूर्वक कहना चाहूंगा कि इसमें थोड़ी रफ्तार और तेज की जाए, ताकि जो गांव देहात के लोग हैं, वे इसका फायदा उठा सके।

माननीय अध्यक्ष: वह करेंगे, सुझाव है।

श्री कलराज मिश्र: माननीय सदस्य ने जो सुझाव दिया है, हम इसे और पूर्ण करने की दिशा में प्रयत्न करेंगे। श्री रामा किशोर सिंह (वैशाली): अध्यक्ष महोदया, माननीय मंत्री जी ने उत्तर विस्तारपूर्वक दिया है। लेकिन सबसे मुख्य बात है कि माननीय मंत्री जी ने प्रश्न 'ख' के उत्तर में कहा है कि उद्यमों की स्थापना व्यक्तिगत प्रयास है, जिसके लिए परियोजना की आर्थिक दृष्टि से लाभप्रदता आदि की जांच करने के पश्चात् बेंक वित्तीय संस्थान, सृक्ष्म, लघु और मध्यम उद्यमों को ऋण प्रदान करता है।

में आपके माध्यम से माननीय मंत्री जी से यही जानना चाहता हूं कि क्या सरकार का विचार बिहार सिहत देश में लघु, सूक्ष्म और मध्यम उद्योगों की स्थापना, आधुनिकीकरण और विकास के लिए प्रत्येक जिला उद्योग केन्द्र पर संबंधित उद्यमियों के आवेदनों, शिकायतों का निष्पादन, सिंगल विंडो सिस्टम के माध्यम से एक निर्धारित समय के अंतर्गत करने, जिला उद्योग केन्द्र में उद्यमियों के लिए उपस्थित पंजी उपलब्ध कराने, उद्योग विभाग द्वारा स्वीकृत आवेदनों को सीधे बैंक भेजकर उद्यमियों को ऋण सुनिश्चित कराने और नियमों का उल्लंघन करने वाले बैंकर्स या अधिकारियों को दंडित करने हेतु प्रभावी कदम उठाने का सरकार के द्वारा यदि कोई विवरण है तो तत्संबंधी ब्यौरा क्या है?

श्री कलराज मिश्र: अध्यक्ष महोदया, माननीय महोदय ने दो भागों में प्रश्न पूछा है। एक तो इन्होंने व्यक्तिगत प्रयास कहा है। व्यक्तिगत प्रयास जरूर है लेकिन उसमें तेजी लाने के लिए हम कई अवेयरनैस कार्यक्रम कर चुके हैं और लगातार करते रहते हैं। इस बार के हमने 1474 अवेयरनैस कार्यक्रम किए हैं। पिछले तीन वर्षों के अंदर 8633 अवैयरनेस के कार्यक्रम हुए हैं, जिसके अंतर्गत उद्यमी आगे बढ़े हैं। दूसरा, बैंकों की समीक्षा की दृष्टि से माननीय सदस्य ने कहा है कि उसके कारण काफी परेशानी होती है और जिला स्तर पर जो शिकायतें की जाती हैं, उसका निस्तारण नहीं होता है। मैं इस बात से सहमत हूं कि बैंकों के कारण लघु उद्यमियों को काफी किठनाई आ रही है। समय से कर्जा न उपलब्ध होने के कारण बहुत सारे उद्यम बंद हो रहे हैं। इनका एनपीए हो रहा है, एनपीए हो जाने के कारण उनकी किठनाई बढ़ती है। इसके निस्तारण के लिए जैसे उन्होंने सिंगल विंडो सिस्टम की बात कही है, उस दिशा में हमारा प्रयास जारी है और हम कोशिश कर रहे हैं कि एक फॉर्मेट बकायदा इंटरनेट पर रखा जाए तािक उद्यमियों को इधर–उधर भटकना न पड़े और एप्लीकेशन के माध्यम से सुविधापूर्वक वे अपने उद्यम को प्राप्त करने में सक्षम हो सके।

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): Madam, a lot of money is being given to young entrepreneurs in the country to establish MSMEs. The Department of MSMEs has no monitoring mechanism to find out whether the money given to young entrepreneurs through bank loans is being properly utilized, and whether the persons to whom the money is given have really made use of the opportunity given to them. I would like to know from the hon. Minister what is the percentage of success of the young entrepreneurs who made use of this loan under MSME scheme.

श्री कलराज मिश्र: महोदया, उसकी मॉनिट्रिंग की दृष्टि से राष्ट्रीय स्तर पर हमने एक समिति बनाई है। विभाग के सैक्रेट्री उसके अध्यक्ष होते हैं। उसमें कई अन्य लोग हैं, बैंकों के भी प्रतिनिधि हैं। उस आधार पर हम उसकी मॉनिट्रिंग करते हैं और जहां तक आपने दूसरा प्रश्न किया है कि प्रतिशत क्या है, मैं इतना कहना चाहूंगा कि जितनी भी युनिट्स इस समय काम कर रही हैं या बंद पड़ी हैं, रिज़र्व बैंक ऑफ इंडिया ने उसके बारे में आंकड़े प्रस्तुत किए हैं। इस समय पूरे देश भर में पंजीकृत और अपंजीकृत, 3 करोड 60 लाख इकाइयां हैं। लेकिन इस समय जो सिक युनिट्स हैं, जो बंद पड़ी हैं, वे लगभग

4 लाख से ऊपर हैं। यह निश्चित ही एक कठिनाई है। उसके रिवाइवल के लिए हमारी तरफ से कोशिश चल रही है। उसके लिए भी हम पैसे खर्च कर रहे हैं। यह स्थिति है। इसमें प्रतिशत तो हमने अभी निकाला नहीं है। लेकिन उसका स्वरूप यह है।

श्रीमती भावना पुंडिलकराव गवली (यवतमाल-वाशिम): अध्यक्ष महोदया, मंत्री जी ने डिटेल में अपना उत्तर दिया है, लेकिन हमें यह अनुभव होता है कि जब-जब हम विजिलेंस मॉनिट्रिंग कमेटी की बैठक लेते हैं, उसमें भी बैंकों के बारे में हम पूरी जानकारी लेते हैं। अफसरों के साथ चर्चा करने के बाद भी हमें वहां पर रिजल्ट कुछ नहीं मिल पाते हैं। हम देख रहे हैं कि हमारे देश में बेरोजगार युवाओं की इतनी संख्या बढ़ रही है कि हम उन्हें कोई नया रोजगार भी नहीं दे पा रहे हैं। ऐसी स्थिति में लघु और मध्यम उद्योग की बात हम करने जा रहे हैं। आपने कहा कि अभी ऑनलाइन शरुआत की है, नई शुरुआत हुई है।

महोदया, महाराष्ट्र के विदर्भ में कभी सूखा पड़ता है, कभी वहां बारिश होती है और बाढ़ आती है, देश में ऐसे बहुत सारे राज्य हैं, जहां कुछ भागों में बहुत कठिनाई के साथ लोग अपना गुजारा करते हैं।

मैं माननीय मंत्री जी से जानना चाहती हूं कि जहां पर लोगों को जीवन जीने में कठिनाइयों का सामना करना पड़ता है और रोजगार के जो अवसर वहां के लोगों को मिलने चाहिए, क्या सरकार ऐसे राज्यों के लिए अलग से कोई नीति बनाने जा रही है? यहां पर सूखे की बात हुई है। क्या हम ऐसे राज्यों के लिए कोई अलग से नीति बनाने जा रहे हैं? मैं आपके माध्यम से माननीय मंत्री जी से यही जानना चाहती हं।

श्री कलराज मिश्र: महोदया, माननीय सदस्या ने जो प्रश्न किया है, उसे प्रश्न के रूप में नहीं, उसे सुझाव के रूप में मैं ग्रहण करता हूं और हम इस सम्बन्ध में निश्चित रूप से विचार करेंगे।

APPENDIX III

GOVERNMENT OF INDIA MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES LOK SABHA UNSTARRED QUESTION NO. 1193 ANSWERED ON 07.12.2015

New MSME Policy

1193. SHRIR. GOPALAKRISHNAN:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether the Government is contemplating to introduce new Micro, Small and Medium Enterprises Policy;
 - (b) if so, the details and the salient features thereof; and
 - (c) the time by which the said policy is likely to be implemented in the country?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI GIRIRAJ SINGH): (a) to (c) The Government had prepared a draft consultation paper on Micro, Small and Medium Enterprises (MSME) Policy on which a large number of suggestions were received from various stakeholders. However, the draft paper has not yet been given the final policy shape and the details are yet to be worked out.

APPENDIX IV

(Vide para 5 of the Report)

EXTRACTS FROM MANUAL OF PRACTICE & PROCEDURE IN THE GOVERNMENT OF INDIA, MINISTRY OF PARLIAMENTARY AFFAIRS, NEW DELHI

Definition

- **8.1** During the course of reply given to a question or a discussion, if a Minister gives an undertaking which involves further action on the part of the Government in reporting back to the House, it is called an 'assurance'. Standard list of such expressions which normally constitute Assurances and as approved by the Committees on Government Assurances of the Lok Sabha and the Rajya Sabha, is given at *Annexure 3*. As Assurances are required to be implemented within a specified time limit, care should be taken by all concerned while drafting replies to the questions to restrict the use of these expressions only to those occasions when it is clearly intended to give an assurance in these terms.
- **8.2** When an assurance is given by a Minister or when the Presiding Officer directs the Government to furnish information to the House, it is extracted by the Ministry of Parliamentary Affairs from the relevant proceedings and communicated to the department concerned normally within 10 working days of the date on which it is given.

Deletion from the list of Assurances

- **8.3.1** If the administrative department has any objection to treating such a statement as an assurance or finds that it would not be in the public interest to fulfil, it may write to the Lok Sabha/Rajya Sabha Secretariat direct with a copy to the Ministry of Parliamentary Affairs within a week of the receipt of such communication for getting it deleted from the list of Assurances. Such action will require prior approval of the Minister.
- **8.3.2** Departments should made request for dropping of Assurances immediately on receipt of Statement of Assurances from the Ministry of Parliamentary Affairs and only in rare cases where they are fully convinced that the Assurances could not be implemented under any circumstances and there is no option left with them but to make a request for dropping. Such requests should have the approval of their Minister and this fact should be indicated in their communication containing the request. If such a request is made towards the end of the stipulated period of three months, then it should invariably be accompanied with a request for extension of time. The department should continue to seek extension of time till a decision of the Committee on Government Assurances is received by the them. Copy of the above

communications should be simultaneously endorsed to the Ministry of Parliamentary Affairs.

Timelimit for fulfilling an Assurance

8.4.1 An assurance given in either House is required to be fulfilled within a period of three months from the date of the assurance. This timelimit has to be strictly observed.

Extension of time for fulfilling an Assurance **8.4.2** If the department finds that it is not possible to fulfil the assurance within the stipulated period of three months or within the period of extension already granted, it may seek further extension of time direct from the respective Committee on Government Assurances under intimation to the Ministry of Parliamentary Affairs as soon as the need for such extension becomes apparent, indicating the reasons for delay and the probable additional time required. Such a communication should be issued with the approval of the Minister.

Registers of Assurances

- **8.5.1** The particulars of every assurance will be entered by the Parliament Unit of the department concerned in a register as at *Annexure 4* after which the assurance will be passed on to the concerned section.
- **8.5.2** Even ahead of the receipt of communication from the Ministry of Parliamentary Affairs, the section concerned should take prompt action to fulfil such Assurances and keep a watch thereon in a register as at *Annexure 5*.
- **8.5.3** The registers referred to in paras 8.5.1 and 8.5.2 will be maintained separately for the Lok Sabha and the Rajya Sabha Assurances, entries therein being made session-wise.

Role of Section Officer and Branch Officer

- **8.6.1** The Section Officer incharge of the concerned section will: (a) scrutinise the registers once a week;
- (b) ensure that necessary follow-up action is taken without any delay whatsoever;
- (c) submit the registers to the branch officer every fortnight if the House concerned is in session and once a month otherwise, drawing his special attention to Assurances which are not likely to be implemented within the period of the three months; and (d) review of pending Assurances should be undertaken periodically at the highest level in order to minimise the delay in implementing the Assurances.
- **8.6.2** The branch officer will likewise keep his higher officer and Minister informed of the progress made in the implementation of Assurances, drawing their special attention to the causes of delay.

Procedure for fulfilment of an Assurance

- **8.7.1** Every effort should be made to fulfil the assurance within the prescribed period. In case only part of the information is available and collection of the remaining information would involve considerable time, an implementation report containing the available information should be supplied to the Ministry of Parliamentary Affairs in part scrutinize of the assurance, within the prescribed timelimit. However, efforts should continue to be made for expeditious collection of the remaining information for complete implementation of the assurance at the earliest.
- **8.7.2** Information to be supplied in partial or complete fulfilment of an assurance should be approved by the Minister concerned and 15 copies thereof (bilingual) in the prescribed proforma as at *Annexure 6*, together with its enclosures, along with one copy each in Hindi and English duly authenticated by the officer forwarding the implementation report, should be sent to the Ministry of Parliamentary Affairs. If, however, the information being furnished is in response to an assurance given in reply to a question etc., asked for by more than one member, an additional copy of the completed proforma (both in Hindi and English) should be furnished in respect of each additional member. A copy of this communication should be endorsed to the Parliament Unit for completing column 7 of its register.
- **8.7.3** The implementation reports should be sent to the Ministry of the Parliamentary Affairs and not to the Lok Sabha/Rajya Sabha Secretariat. No advance copies of the implementation reports are to be endorsed to the Lok Sabha/Rajya Sabha Secretariat either.

Laying of the implementation report on the Table of the House

8.8 The Ministry of Parliamentary Affairs, after a scrutiny of the implementation report, will arrange to lay it on the Table of the House concerned. A copy of the statement, as laid on the Table, will be forwarded by the Ministry of Parliamentary Affairs to the member as well as the department concerned. The Parliament Unit of the department concerned and the concerned section will, on the basis of this statement, make a suitable entry in their registers.

Obligation to lay a paper on the Table of the House *vis-a-vis* assurance on the same subject

8.9 Where there is an obligation to lay any paper (rule/order/notification, etc.) on the Table of the House and for which an assurance has also been given, it will be laid on the Table, in the first instance, in fulfilment of the obligation, independent of the assurance given. After this is done, a report in formal implementation of the assurance indicating the date on which the paper was laid on the Table will be sent to the Ministry of Parliamentary Affairs in the prescribed proforma (Annexure 6) in the manner already described in para 8.7.2.

Committees on Government Assurances LSR 323,324 RSR 211-A **8.10** Each House of Parliament has a Committee on Government Assurances nominated by the Speaker/Chairman. It scrutinized the implementation reports and the time taken in the scrutinized of Government Assurances and focuses attention on the delays and other significant aspects, if any pertaining to them. Instructions issued by the Ministry of Parliamentary Affairs from time to time are to be followed strictly.

Reports of the Committees on Government Assurances **8.11** The department will in consultation with the Ministry of Parliamentary Affairs, scrutinize the reports of these two committees for remedial action wherever called for.

Effect on Assurances on dissolution of the Lok Sabha **8.12** On dissolution of the Lok Sabha, all Assurances, promises or undertakings pending implementation are Scrutinized by the new Committee on Government Assurances for selection of such of them as are of considerable public importance. The Committee then submits a report to the Lok Sabha with a Specific recommendation regarding the Assurances to be dropped or retained for implementation by the Government.

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES (2017-2018)

(SIXTEENTH LOK SABHA)

FOURTH SITTING (24.01.2018)

The Committee sat from 1100 hours to 1515 hours in Committee Room "C", Parliament House Annexe, New Delhi.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — Chairperson

MEMBERS

- 2. Shri Rajendra Agarwal
- 3. Shri Tariq Anwar
- 4. Shri Bahadur Singh Koli
- 5. Shri Prahlad Singh Patel
- 6. Shri Sunil Kumar Singh
- 7. Shri S. R. Vijay Kumar

SECRETARIAT

- 1. Shri U.B.S. Negi Joint Secretary
- 2. Shri P.C. Tripathy Director
- 3. Shri S.L. Singh Deputy Secretary

WITNESSES

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Ministry of Micro, Small and Medium Enterprises

- 1. Dr. A.K. Panda, Secretary
- 2. Shri Ram Mohan Mishra, AS&DC
- 3. Smt. Alka Nangia Arora, Joint Secretary
- 4. Shri Ravindra Nath, CMD, NSIC
- 5. Shri Piyush Srivastava, ADC

- 6. Shri Satvinder Singh, CGM, NSIC
- 7. Shri Duni Chand Chambail, Consultant
- 8. Shri Anil Behal, Parliament Assistant

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	Ministry	of Parlian	nentary Affairs	
1.	Shri Anil Kumar	— U	nder Secretary	
2.	Shri Purshottam Kumar	— Se	ection Officer	
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2. Thereafter, the representatives of the Ministry of Micro, Small and Medium Enterprises were ushered in and the Committee took their oral evidence on the pending Assurances. the Committee reviewed three Assurances (Annexure-IV) of the Ministry pertaining to the 3rd Session to the 5th Session of the 16th Lok Sabha as mentioned below:—

L USQ No. 939 dated 16.07.2014 regarding 'Rapid Incubation Programme' (Sl. No. 1)

The Committee were informed that National Small Industries Corporation Limited (NSIC) was to establish 10 incubation centres in Africa. Out of these, seven centres have already been established on the recommendations of Ministry of External Affairs as funds for the same are provided by them. The proposal for establishment of the two centres in Libya and Gabon has been dropped as the Ministry of External Affairs has communicated that there is no need to establish any such centres there. In respect of the remaining one centre in Mozambique, the Ministry informed that if they get a site by February, 2018, then they will hand over the centre by February or March the same year. The Committee noted that the Ministry had requested for dropping the Assurance in November, 2017. However, observing that the Ministry have taken various steps to implement the Assurance the Committee directed the Ministry to submit a Part Implementation Report detailing the steps taken by the Ministry for fulfilment of the Assurance and Changes brought about by these steps. The Committee further directed the Ministry to pursure the matter vigorously to implement the Assurance.

II. SQ No. 301 dated 15.12.2014 regarding 'Development of MSMEs' (Supplementary by Smt. Bhavana Pundlikrao Gawali, M.P.) (Sl. No. 2)

The Committee were informed that develoment of MSMEs is a continuous process and hence it should not be treated as an Assurance and should be dropped from the list of pending Assurances. The Committee noted that the earlier request of the Ministry to drop the Assurance was not accepted on the grounds that the Hon'ble Minister had himself stated on the floor of the House that he was receiving the Question as a suggestion and would surely consider it. The Committee pointed out that once the Hon'ble Minister has assured the country on the floor of the House that a policy would surely be considered then there is no question of dropping the Assurance. Moreover, the Committee observed that the Assurance is concerned with a very important issue since it not only covers the development of MSMEs in the country as a whole but extends to regions which are facing droughts/famines and other natural disasters/difficulties. The Ministry apprised the Committee that they have a number of schemes for backward areas but till now there is no scheme in the Ministry of Micro, Small and Medium Enterprises for regions reeling under drought/famines. The Committee were apprised that, the Ministry of Home Affairs are executing a number of schemes for such areas. The Ministry, however, informed the Committee that they want to put this matter into their policy criteria. The Committee felt that the purpose of the Assurance was to help people of areas facing difficult situations and if putting it into the policy for backward regions will serve the purpose, then the Ministry should go ahead with it.

III. USQ No. 1193 dated 07.12.2015 regarding 'New MSME Policy' (Sl. No. 3)

The Committee were informed the Department of Industrial Policy & Promotion (DIPP), Ministry of Commerce and Industry are drafting a policy for the whole of industry sector. MSME being a part of industry, the Ministry of MSME provide their inputs related to MSME sector to the Department of IPP for incorporation. The Committee questioned the Ministry as to the target set for the preparation of the said policy. The Ministry apprised the Committee that no exact target has been communicated to them. However, the Ministry asked for 6 months time and apprised the Committee that steps are being taken to finalise the MSME Policy at the earliest. The Committee directed the Ministry to hold a joint sitting and set a target for preparation of the Policy. The Committee further directed the Ministry to furnish a Part Implemenation Report detailing the work done till now on the subject matter and try to implement the Assurance at the earliest.

(The representatives of the Ministry of Micro, Small and Medium Enter	rprises
then withdrew)	

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5. A verbatim recrod of the proceedings has been kept.

The Committee then adjourned

STATEMENT OF PENDING ASSURANCES OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (FROM 3RD SESSION TO 5TH SESSION OF 16TH LOK SABHA)

Sl. No.	SQ/USQ No. Dated	Subject
1.	USQ No. 939 dated 16.07.2014	Rapid Incubation Programme
2.	SQ No. 301 dated 15.12.2014 'Supplementary by Smt. Bhavana Pundalikrao Gawali, M.P.)	Development of MSMEs
3.	USQ No.1193 dated 07.12.2015	New MSME Policy

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES (2018-2019)

(SIXTEENTH LOK SABHA) THIRD SITTING

(04.01.2019)

The Committee sat from 1030 hours to 1050 hours in Chairman's Chamber, Room No. 133, Parliament House Annexe, New Delhi.

Present

Dr. Ramesh Pokhriyal 'Nishank' — Chairperson

MEMBERS

- 2. Shri Rajendra Agarwal
- 3. Shri Anto Antony
- 4. Shri E. T. Mohammad Basheer
- 5. Shri Naran Bhai Kachhadia
- 6. Shri Bahadur Singh Koli
- 7. Shri C. R. Patil
- 8. Shri K. C. Venugopal

SECRETARIAT

- 1. Shri P. C. Tripathy *Director*
- 2. Shri S. L. Singh Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following Eight (08) draft Reports without any amendments:

- (i) Draft Eighty-Third Report (16th Lok Sabha) regarding requests for dropping of Assurances. (Acceded to)
- (ii) Draft Eighty-Fourth Report (16th Lok Sabha) regarding requests for dropping of Assurances. (Not Acceded to)
- (iii) Draft Eighty-Fifth Report (16th Lok Sabha) regarding requests for dropping of Assurances. (Acceded to)

- (iv) Draft Eighty-Sixth Report (16th Lok Sabha) regarding requests for dropping of Assurances. (Not Acceded to)
- (v) Draft Eighty-Seventh Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Mines.
- (vi) Draft Eighty-Eighth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (vii) Draft Eighty-Ninth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Defence (Department of Defence Production).
- (viii) Draft Ninetieth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Human Resource Development (Department of School Education and Literacy).
- 2. The Committee also authorized the Chairperson to present the Reports during the current session of the Lok Sabha.

The Committee then adjourned.

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